

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22768/2024

[Arising out of impugned final judgment and order dated 06-10-2023 in WRITC No. 8139/2023 29-01-2024 in CMRA No. 128/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAVI KANT GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[FOR FINAL DISPOSAL]

IA No. 84275/2025 - CONDONATION OF DELAY IN FILING

IA No. 84277/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 84274/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84278/2025 - EXEMPTION FROM FILING O.T.

Date : 02-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. R.Anand Padmanabhan, Sr. Adv.
Mr. Romil Pathak, Adv.
Mr. Aravind C., Adv.
Mrs. Neha Pathak, Adv.
Mr. Aryan Pathak, Adv.
Mrs. Rashmi Singh, Adv.
Mr. Prashant Chaturvedi, Adv.
Ms. Jagrati Singh, AOR

For Respondent(s) :Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Udit Bhardwaj, Adv.

Mr. Devendra Kumar Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pending disposal of the Special Leave Petition, operation of

the impugned orders shall remain stayed.

2. List for final disposal on 12.05.2026.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR